

ACC. NO. 75272
LOK SABHA DEBATES

Dated 30.03.2015
(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Thursday, 3rd May, 1956

The Lok Sabha met at Half Past Ten of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-31 A.M.

PAPERS LAID ON THE TABLE

STATEMENT REGARDING ALTERNATIVE EMPLOYMENT TO SURPLUS PERSONNEL OF DVC

The Deputy Minister of Irrigation and Power (Shri Hathi): On behalf of Shri Nanda, I beg to lay on the Table a copy of the statement regarding alternative employment to the surplus personnel of the Damodar Valley Corporation, in pursuance of an assurance given by me in reply to starred question No. 1680 on the 23rd April 1956. [See Appendix XI, annexure No. 42]

AMENDMENT TO ESTATE DUTY RULES

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table, under sub-section (3) of section 85 of the Estate Duty Act, 1953, a copy of the Notification No. 23/F. No. 27/3/55-ED, dated the 10th April 1956, making certain further amendment to the Estate Duty Rules, 1953. [Placed in the Library, See No. S-149/56].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 2nd May, 1956, passed the enclosed

1—109 Lok Sabha.

motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Constitution of India. The names of the Members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion."

Motion

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Constitution of India, and resolves that the following Members of the Rajya Sabha be nominated to serve on the said Joint Committee, namely, Shri Chandulal P. Parikh, Shri Biswanath Das, Shri K. Madhava Menon, Capt. Awadesh Pratap Singh, Dr. Anup Singh, Shri A. Satyanarayana Raju, Shri M. D. Tumpal-liwar, Shri K. S. Hedge, Shri Tarkeshwar Pande, Shri T. R. Deogirikar, Dr. P. Subbarayan, Shri J. V. K. Vallabharao, Shri V. K. Dhage, Shri Kishen Chand, Shri Surendra Mahanty, Kaka-Saheb Kalelkar and Shri Govind Ballabh Pant."

BUSINESS OF THE HOUSE

Shri Kamath (Hoshangabad): I would like to invite your attention to a persistent rumour which has lately approximated to certainty that this Budget Session will be extended. I have no doubt that my hon. colleagues here along with myself, would like to have a definite authentic announcement on the subject. I find that the Minister of Parliamentary Affairs is fortunately here, and I would therefore request you to ask him to tell the House first, up to what date the session would be extended, secondly, Government's legislative programme for the rest of the session, and thirdly the order of legislative business. Lastly, I would request you to see that the calendar of the extension is made available to us

[Shri Kamath]

well in time for us to be able to give notice of questions, as has been done during the last nine years, whenever the session was extended.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I would like to answer the hon. Member's questions from the bottom.

Shri Kamath: You would answer from the bottom?

Mr. Speaker: He means, in the reverse order.

Shri Satya Narayan Sinha: I shall answer the last point first. So far as the last point is concerned, I shall certainly try tomorrow to place before the House the legislative business, not for the whole session, but at least for a fortnight; I would try my best to place it before the House.

With regard to the extension of the session, there is every likelihood that the session will be extended beyond 26th May.

Shri Kamath: We know that already.

Shri Satya Narayan Sinha: But it is very difficult for me at this stage to give definite information as to the precise date up to which the session will continue. As you are aware, there are two important Bills which have been referred to Joint Committees, namely, the States Reorganisation Bill, and the Constitution (Ninth Amendment) Bill. These Bills will have to emerge from the Joint Committees, and then they have to be placed before the House. Then, the matter has to be placed before the Business Advisory Committee for allocation of time. There also, the matter will not end. The report of the Business Advisory Committee will have to be approved by this House and by Shri Kamath. Then alone, we shall be in a position to say definitely how long the session will continue.

With regard to the third item, it is for you, Sir, to decide. I may inform you by the 15th of this month as to how long this session should continue.

Shri Kamath: But there is one difficulty if we are informed only on the 15th May. We have been supplied the calendar of sittings up to the 26th May

only. So, unless we get the calendar of extension by the 10th or 12th May at the latest, we would not be able to give notice of questions.

That has always been done during the past nine years, and I do not know why the Minister is finding it difficult to give us advance intimation.

Shri C. D. Pande (Naini Tal Distt. cum Almora Distt.—South-West cum Bareilly Distt.—North): May I make one submission? When we have sat here for three months continuously to ask us now to go on sitting here till about the 10th or 15th of June in this heat is too much. It is also too much to ask the Joint Committees to hurry up with their reports on such important matters, then bring those reports before this House in the month of June, and get them passed. It is too much to ask this House to sit for so long. Let us adjourn now according to schedule, and meet early in July and devote the whole of that session for this business.

Sardar A. S. Saigal (Bilaspur): Sensible.

Mr. Speaker: In answer to Shri Kamath's question as to how long the House will have to sit, and what the items of Government business will be, we have all heard the Minister of Parliamentary Affairs. Of course, he will certainly take the other suggestion into consideration. Anyhow, we shall have to sit till the 26th of this month. Provisionally, it is clear that at least till the end of this month, there will be work. From the statement of the Minister, it is clear that the session may or may not go up to June. Anyhow, it will go on till the end of the month. I shall therefore provisionally fix official days till the end of the month, to avoid any difficulty regarding the tabling of questions. If perchance, we disperse on the 26th, they will stand over, and fresh notices may be given. This matter may be taken into consideration by the Minister and he may make a statement, as he has promised, on the 15th of this month.

Shri Chatopadhyaya (Vijayavada): Otherwise, we all feel that if it goes beyond the end of this month, the session will become an obsession.